

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 951 of 2019**

**IN THE MATTER OF:**

**Edwell Infrastructure Hazira Ltd.**

**...Appellant**

**Versus**

**Siddhi Vinayak Logistics Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant : Mr. Ramji Srinivasan, Senior Advocate  
Mr. Mahesh Agarwal, Mr. Rahed Patel, Mr. Ajitesh Sani and Mr. Rohan Talwar, Advocates**

**For Respondent : Mr. Shantanu Chaturvedi and Mr. Moulshree Shukla, Advocates for R-1  
Mr. Arvind Kumar Gupta, Advocate for R-2**

**O R D E R**

**11.02.2020** It is represented on behalf of Appellant that the Hon'ble Supreme Court in W.P. (C) No.000267 of 2020 has granted stay on 10<sup>th</sup> February, 2020 in respect of Company Appeal (AT) (Insolvency) No.951 of 2019 filed before this Tribunal. Hence the matter is adjourned sine-die. Parties are granted the liberty to mention the matter at the appropriate time.

[Justice Venugopal M.]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

*pks/rr*